

No. MA 645 of 2000
(OA 1422 of 97)

Present : Hon'ble Mr. Justice R.N. Ray, Vice-Chairman
Hon'ble Mr. B.P. Singh, Administrative Member

UNION OF INDIA & ORS.

VS

GOPAL SEAL & ORS.

For the applicants : Mr. S. Choudhury, counsel

For the respondents : Mr. B. C. Sinha, counsel

Heard on : 1.12.2000

Order on : 1.12.2000

O R D E R

R.N. Ray, VC

Heard both the counsels. In this MA the applicants have prayed that in view of the Court's order dated 17.12.97 passed in OA 1422 of 97, the Saffaiwala cannot be recruited resulting great hardship to the hospital administration and prayed that the order be modified to the extent that 5 posts be kept vacant and other posts should be permitted to be filled up as per rules. It has been submitted by the ld. counsel for the applicant ^{in the OA} that there are 2 panels and it is the contention of the applicant that other panel has been made in a very perfunctory manner and if such permission is given then his clients will be highly prejudiced.

2. Duly considered the submissions made by both the counsels. It is ordered that the earlier order stands modified, ^{that} the respondents may fill up the posts of Saffaiwala keeping 5 posts vacant and whatever appointment be given for filling up the vacant posts ^{that} will be subject to the final decision of the OA. MA therefore stands disposed of.

Signature
MEMBER (A)

in

Signature
VICE-CHAIRMAN